

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No. 15  
IA No. 127/2020  
In  
CP (IB) No. 212/Chd/HP/2018**

**Under Rule 11 of National  
Company Law Tribunal Rules, 2016  
and Section 7 of Insolvency and  
Bankruptcy Code, 2016**

**In the matter of:-**

Edelweiss Assets  
Reconstruction Company Ltd. ...Petitioner

Vs.

Om Hydropower Ltd. ...Respondent

**Present through Video Conferencing:**

Mr. Anand Chhibbar, Senior Advocate with Mr. Jasmeet Singh Bhatia, Advocate for applicant-financial creditor in IA No. 127/2020 and for petitioner-financial creditor in CP (IB) No. 212/Chd/HP/2018.

Mr. Vishav Bharti Gupta, Advocate for respondent-corporate debtor in IA No. 127/2020 & CP (IB) No. 212/Chd/HP/2018.

**IA No. 127/2020**

Affidavit of service has been filed vide Diary No. 02199/2 dated 11.03.2022. The same is taken on record. It is submitted by learned counsel for respondent-corporate debtor that respondent-corporate debtor is under the process of settling the matter with the petitioner-financial creditor however, some amount is still pending after the compromise dated 14.06.2019, which was earlier arrived at between the parties and on the basis of which this

Tribunal passed the order dated 19.09.2019 for dismissing the petition as withdrawn with liberty to revive the same if the respondent-corporate debtor fails to comply with the said settlement, in accordance with law. Admittedly, the settlement has not been complied with in toto. In these circumstances, IA No. 127/2020 is allowed and CP (IB) No. 212/Chd/HP/2018 is restored and revived to its original number. IA No. 127/2020 is disposed of accordingly.

**CP (IB) No. 212/Chd/HP/2018**

2. A date is requested by learned counsel for respondent for filing reply. Let reply be filed at least two weeks before the next date of hearing with a copy in advance to the counsel opposite and rejoinder thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite. Let the matter be listed on 19.04.2022.

Sd/-  
(Subrata Kumar Dash)  
Member (Technical)

Sd/-  
(Harnam Singh Thakur)  
Member (Judicial)

March 22, 2022  
YP